ITEM NO.12 COURT NO.6 SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No. 1433/2022 in Crl.A. No. 1794/2019

(Arising out of impugned final judgment and order dated 29-11-2019 in Crl.A. No. No. 1794/2019 passed by the Supreme Court Of India)

P. GOPALKRISHNAN @ DILEEP

Appellant(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION)

WITH

MA 1434/2022 in MA 62/2022 in Crl.A. No. 1794/2019 (II-B) IA No. 105395/2022 - CLARIFICATION/DIRECTION)

By Courts Motion

Date: 17-02-2023 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE J.K. MAHESHWARI HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. Siddhartha Dave, Sr. Adv.

Mr. Philip T. Varghese, Adv.

Mr. Sujesh Menon, Adv.

Mr. P. Vamshi Rao, Adv.

Mr. Rao Vishwaja, Adv.

Ms. Samten Doma, Adv.

Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) Mr. Ranjith Kumar, Sr. Adv.

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Basant R., Sr. Adv.

Mr. K. Rajeev, AOR

Mr. Shinoj K.Narayanan, Adv.

Mrs. Niveditha R.menon, Adv.

Mrs. Mehzwin Nawaz Khan, Adv.

Mr. Aditya Verma, Adv.

Mr. G. Prakash, AOR

UPON hearing the counsel the Court made the following O R D E R

Considering the order dated 13.02.2023, it appears that 41 witnesses are further proposed for examination.

During the course of hearing, it is stated that it is only 32 witnesses, which are to be examined.

Considering the aforesaid, we direct the Trial Court to take appropriate steps to examine those witnesses as early as possible.

List these cases for further orders on 24.03.2023

The Trial Court shall send the progress report before the next date of hearing.

Learned senior counsel appearing for the parties have ensured that they shall co-operate during the examination of the witnesses.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER